

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †2122

TO BE ANSWERED ON THURSDAY, THE 10TH MARCH, 2016

Model Courts

†2122. DR. BANSHILAL MAHATO:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up Model Courts in the country;**
- (b) if so, the details and the present status thereof, State / UT - wise;**
- (c) the salient features and the objectives thereof;**
- (d) the expenditure likely to be incurred for the purpose; and**
- (e) the time-frame set for setting up of these courts?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

(a) to (e): A Sub-Group on Model Courts was constituted by the Advisory Council of National Mission for Justice Delivery and Legal Reforms. The concept for Model Courts emerged from a variety of factors including meeting the needs of the stakeholders. The Report of the Sub-Group, *inter-alia*, recommended grant of financial assistance for establishing about ten Model Courts each under six High Courts, *namely*, Calcutta, Bombay, Gauhati, Madhya Pradesh, Madras, and Punjab and Haryana. The above recommendations of the Sub-Group were examined and it was noted that major items of expenditure under the proposed grant were improvement of physical and technical infrastructure of the selected Subordinate Courts. Since the Central Government was already providing financial assistance for court infrastructure and computerization of District and Subordinate Courts throughout the country, it was not found feasible to operationalise a separate scheme for this purpose.
